

[Shri K. K. Basu]

the House into confidence and say these are the facts. As the Defence Minister says he has no material, let the whole matter stand over for a day or two. We should be enlightened and then come to a decision on the failure of the Government. We do not know who is responsible. We can judge after all the facts are laid before the House.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We are all anxious, Sir, that the facts, as fully possible, should be placed before the House, and my colleague has said he will place them. The best course is a short notice question. In a day or two, as soon as we have the full facts, we will place them before the House.

Shri V. G. Deshpande (Guna): The point is this. Government should give us the information. The Chair has given a very good defence of their case, but we want to know from the Government, and want to express our opinion by this adjournment motion. It is a sufficiently serious situation that a large number of the workers have struck, and it will have effects on the defence position of India or essential services in the country. If the House feels that it is a sufficiently urgent and important matter, we have every right to discuss it. That is the submission I want to make.

Shri Kamath: You have put several questions. Let the motion be admitted and we could have a discussion.

Mr. Speaker: The only point is whether there is sufficient ground here for my putting it off so that I may consider the adjournment motion, but if it is intended only to elicit information from the Government, then I could take whatever steps are necessary. Anyhow, I will allow this to stand over till tomorrow.

An Hon. Member: Tomorrow is a holiday.

Mr. Speaker: Till day after tomorrow. Let us have some statement from the hon. Minister, but so far as these matters are concerned, I would like to say it is no doubt serious, but it is a question of what it is based on. It is on the information that we have here in this newspaper that has been evidently handed over by Shri Kamath, that he has tabled his motion. The information contained in this newspaper is

that a machinery for settlement of disputes has not been invented or established by the Government and therefore a number of people have gone on strike. That is all. Now on that alone I have to give consent. It is not Shri Deshpande but I who has to give consent as to whether this is a sufficient cause for censuring the Government. The hon. Minister has said that he will make a statement in answer to a short notice question. I would request him to make a statement independently of a short notice question as soon as he gets the material.

Dr. Katju: Will you please make it the 21st so that there may be ample time to collect all the relevant materials?

Mr. Speaker: It will stand over till day after tomorrow.

Shri V. G. Deshpande: On a point of order. When the Government is censured, may I know whether it is for the House to decide or for the Chair to give a ruling? I think the House should decide whether censure should be expressed.

Mr. Speaker: Inasmuch as it was said to be a point of order, let me state that the Chair has to give a ruling first as to whether consent ought to be given or not. I am at that stage, and therefore it is not as if I have given consent already and I am trying to displace the opinion of the House by my own opinion. I am still considering as to whether this is a motion to which I must give consent and bring it before the House. Anyhow I have adjourned this matter today after tomorrow when the hon. Defence Minister will make a statement.

Shri Kamath: On a point of clarification. Is it your ruling that an adjournment motion is always tantamount to a censure motion?

Mr. Speaker: It is unnecessary to decide that matter now. The House will now take up other matters.

PAPERS LAID ON THE TABLE AMENDMENTS TO TEA RULES

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table, under sub-section (3) of Section 49 of the Tea Act, 1953, a copy of the

Notification No. S.R.O. 746, dated the 31st March, 1956, making certain further amendment to the Tea Rules, 1954. [Placed in Library. See No. S—133/56.]

HALF YEARLY REPORT ON ACTIVITIES OF COIR BOARD AND WORKING OF COIR INDUSTRY ACT

Shri T. T. Krishnamachari : I beg to lay on the Table, under sub-section (1) of Section 19 of the Coir Industry Act, 1953, a copy of the Half Yearly Report on the activities of the Coir Board and the working of the Coir Industry Act for the period ending 30th September, 1955. [Placed in Library. See No. S—134/56.]

AGREEMENT BETWEEN INDIA AND U.K. ON AVOIDANCE OF DOUBLE TAXATION

The Minister of Finance (Shri C. D. Deshmukh) : I beg to lay on the Table a copy of the Agreement between the Government of India and the Government of the United Kingdom for the avoidance of double taxation and the prevention of fiscal evasion with respect to duties on the estates of deceased persons, in pursuance of an assurance given in reply to a supplementary question in Starred Question No. 711 on the 15th March, 1956. [Placed in Library. See No. S—135/56.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTIETH REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda) : I beg to present the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

BUSINESS ADVISORY COMMITTEE

THIRTY-SECOND REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha) : I beg to move :

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 17th April, 1956."

Shri Kamath (Hoshangabad) : With regard to this motion I would at the outset make a request to you that as provided by the rules time may be

given to us to table amendments, because I find there are certain proposals embodied therein with which I am not in agreement, and many of my colleagues are also not in agreement. It can stand over till tomorrow when we can move amendments. If in your discretion, though not in consonance with the rules, you are not pleased to accede to my request, and you do not hold it over till tomorrow, I shall submit....

Mr. Speaker : Tomorrow is a holiday.

Shri Kamath : Then, day after tomorrow.

Mr. Speaker : Whatever he has to say he may say now. I will waive the rule as to last-minute amendments. It was presented yesterday. The hon. Member who is always alert should have tabled an amendment.

Shri Kamath : We got it this morning.

Mr. Speaker : The Business Advisory Committee's report was presented to the House on the 17th April.

Shri Kamath : We received a copy only this morning.

Mr. Speaker : What are the amendments?

Shri Kamath : I beg to move :

That at the end of the motion the following be added :

"subject to the modification that for 'three days' recommended for the States Reorganisation Bill 'four days' shall be substituted."

Shri U. M. Trivedi (Chittor) : Five days.

Shri Kamath : I was first thinking of five days; I would still be happy to have five days. But certainly it should be not less than four days. The tendency in every session is to expedite business—rather unduly—towards the close. Winter and spring have come and gone, and as this long session drags on, sweating and panting, to its weary close....

Mr. Speaker : All that is unnecessary. We have to dispose of the whole thing within half an hour. So, what I would suggest to this. Let the hon. Member address himself to the subject-matter, namely the need to increase the time from three to five days. The whole